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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 37/252/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Dhaval Bahti & Anr.  
V/s.  
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Appellant. None present for ROC.

Registry is directed to serve notice to appellant and ROC.

ROC shall file its objections, if any, within 15 days.

List the matter on 14.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of October, 2017.